

NOTIFICATION
(INCOME-TAX)

No.2469 (F.No.197/30/78-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Toor Baitul Maal" for the purpose of the said section for and from the assessment year(s) 1972-73.

Sd/-

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

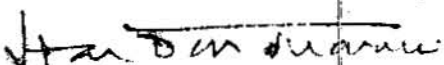
1. President, Toor Baitul Maal, Kaman Shamsul-Umra, Hyderabad-50000.
2. The Commissioner of Income-tax, Andhra Pradesh-III, Hyderabad with reference to his letter No.HQRS./X/34/77-78 dt. 6.7.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Miwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T.Wing of C.B.D.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Sec. of Dte.of Ins.(RS&P), New Delhi (5 copies).
9. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delh
11. The Chief Controller of Accounts, C.B.D.T., H-Bloc Vikas Bhawan, New Delhi.

Sd/-

(V.P.VASWANI)

SECTION OFFICER

AUTHORISED FOR ISSUE.



ASSTT.DIRECTOR OF INSPECTION(RS&P).

No.CC/IT(AI)/2513/816/RSP/78.

*Nagpal.